

FORM - D
[see regulation 5(3)]

COURIER BILL OF ENTRY - XIII (CBE-XIII) FOR NON-DOCUMENTS
(LOW VALUE DUTIABLE SHIPMENTS)
(ELECTRONIC FILING)

S. No.	Description	Details
1.	Courier Registration Number	
2.	Name and address of the Authorized Courier	
3.	Name of the airlines	
4.	Airport of arrival	
5.	First port of arrival, wherever applicable.	
6.	Flight No.	
7.	Date of arrival	
8.	Time of arrival	
9.	Airport of shipment	
10.	Country of exportation	
11(i).	HAWB No.	
11(ii).	CRN No., if applicable.	
12.	Unique Consignment reference No.	
13.	Name and address of the consignor	
14.	Name and address of the consignee	
*15.	IEC Code	
16.	IEC Branch Code	
17.	Special requests	
18.	No. of items included in HAWB	

19.	Item-wise Details:			
Licence Type	Licence No.	CTSH	CETSH	Country of origin
(I)	(II)	(III)	(IV)	(V)

	Item-wise Details (continued):			
Description of goods	Name and address of manufacturer	No. of packages	Marks and No. of packages, wherever applicable	Unit of measure
(VI)	(VII)	(VIII)	(IX)	(X)

	Item-wise Details (continued):					
Quantity	Invoice No.	Invoice value	Currency for invoice	Rate of exchange	RSP per unit in INR.	Invoice terms (FOB / CIF/

						C&F / C&I)
(XI)	(XII)	(XIII)	(XIV)	(XV)	(XVI)	(XVII)

Item-wise Details (continued):				
Discount amount	Discount currency	Assessable value	Freight	Landing charges
(XVIII)	(XIX)	(XX)	(XXI)	(XXII)

Item-wise Details (continued):	
Insurance	Item-wise details of other charges as per section 14 of the Customs Act, 1962
(XXIII)	(XXIV)
	Charge type
	Charge amount

Item-wise Details (continued):				
Notification used per item				
(XXV)				
(A)	(B)	(C)	(D)	(E)
Notification type	Notification No.	Sl. No. in notification	List No.	List Sl.No.

DECLARATION

I / we declare that the authorization from each of the consignees or consignors relating to the above mentioned consignments have been obtained by me / us to act as an agent for the clearance of the goods.

I / we hereby declare that I / we have not received any other documents or information showing a different price, value, quantity, or description of the said goods and that if at any time hereafter I / we receive any documents from the importer showing a different state of facts I / we will immediately make the same known to the Commissioner of Customs.

I / we hereby declare that the contents of this Bill of Entry are complete, correct and true, in every respect and are in accordance with the airway bills, the invoices and other documents attached herewith.

I / We enclose herewith _____ (number) of Airway bills and _____ (Number) of Invoices for the aforesaid consignments with this Bill of Entry.

Date:

Signature and name
of the authorised courier

Place:

NOTE: (i) Uploading images of HAWB and invoices shall be mandatory in CBE-XIII while filing through bulk upload or otherwise.

(ii)* Details relating to Sl.No.15 shall be mandatory in CBE-XIII after completion of transitional period of six months from the date of publication of Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010.